

Drivers under the influence of Alcohol

! *366. SHRI GANESH LAL MALI : t

SHRI KHURSHED ALAM
KHAN :

SHRI I AG DISH JOSHI :

SHRI KASIM ALI ABID : SHRI
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TALIB :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that a surprise check by the Central Road Research Institute has revealed that every fourth driver was found drunk while driving vehicles in Delhi;

(b) whether it is also a fact that the study revealed that roughly 28 per cent of the drivers were under the influence of alcohol and majority of them were drivers of heavy vehicles ; and

(c) if so, what action Government propose to take to prevent such a dangerous practice which is a serious hazard to the travelling public and pedestrians ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH) : (a) and (b) To assess the incidence of drunkenness among drivers in Delhi, the Central Road Research Institute had carried out a field study, which showed that amongst the drivers tested in the night hours, about one fourth of them were under the influence of alcohol and majority of them were drivers of heavy vehicles.

(c) Government of India have been watching this problem with great concern. Delhi Administration and other State Governments have been advised to enforce the existing provisions of the Motor Vehicles Act and rules framed thereunder strictly and to make the enforcement machinery more active and post more Police and

tThe question was actually asked on the floor of the House by Shti Ganesh Lai Mali.

other enforcement staff at suitable places and Highways etc. and provide them with modern equipment and organise special drivers to apprehend and to bring to book such drivers. It has also been decided to amend the Motor Vehicles Act to tighten the law and enhance penalties.

श्री गणेश लाल माली : सेफ्टी रोड रिसर्च इंस्टीट्यूट ने इस सम्बन्ध में जो चैकिंग किया था वह केवल दिल्ली में एक्सपेरिमेंट के तौर पर किया था, लेकिन इस तरह की स्थिति गारे देश में है। गारे देश के अन्दर टैक्सी ड्राइवर्स, कार ड्राइवर्स, ट्रक ड्राइवर्स और बस ड्राइवर्स गराव के नये में गाड़ियां चलाते हैं और इसकी वजह से जान-माल की दुर्घटनाएं हो जाती हैं। इस तरह से गाड़ी चलाने से जान माल, दोनों का नुकसान होता है और साथ ही दूसरे लोगों की भी जानें जाती हैं। मेरा आग्रह से यह कहना है कि यह एक सीरियस मैटर है और इसको भारत सरकार को सीरियसली लेना चाहिये। जो बातें अभी आपने जवाब में बतलाई, मैं समझता हूं वे ना-काफी हैं। जब तक सारे स्टेटों को इसके लिए मजबूर नहीं किया जायेगा कि इस चीज को सीरियसली लें तब तक इस तरह की दुर्घटनाएं बन्द नहीं हो सकती हैं। मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या वे इस के बारे में सख्त कार्रवाई करने के बारे में सोच रहे हैं?

श्री दलबीर सिंह : यह ठीक है कि यह मामला बड़ा गम्भीर है और इस पर सोच विचार करना भी चाहिये और केन्द्रीय सरकार इस पर विचार भी कर रही है। इसके बारे में दिल्ली में स्टडी किया गया है और बाकी प्रांतीय सरकारों को इसके बारे में जोर दिया गया है कि उन्हें इस मामले पर सोचना चाहिये। इसलिए इस सम्बन्ध में एक मीटिंग भी बुलाई गई थी सैफ्टी लेवल पर। राज्यों की सरकारों को इस बारे में लिखा गया है कि इस मामले में कुछ न कुछ अवश्य किया जाय और इस तरह के मैजर्स लिये जाय ताकि भविष्य में इस तरह की दुर्घटनाएं न हों और उन मैजर्स का सख्ती से पालन किया जाय। इस सम्बन्ध में आगे ऐक्ट में जो भी तरमीम किया जाय उसको

और भी ज्यादा सक्षत बनाया जाय ताकि लोग इस तरह से खराब के नज़े में गाड़ी न चला सकें।

डा० जी० एस० दिल्ली : मैं आपके उसल्लो के लिए बतल देना चाहता हूँ कि जो गाड़ी चलाने है उनके लिए पहिले थोड़ा सा परसेन्टेज छोड़ दिया गया था और यह रखा गया था कि विद्विकल्प को जो कंट्रोल न कर सकता हो। लेकिन जो आने वाला बिल है, जो आपके सामने आयेगा, उसमें यह सलाह हुई है कि इसको बिल्कुल ही बन्द कर दिया जाय। इस के लिए हम त्रियलाइनर और ट्रेकोमीटर जैसी चीजों को कोजिब कर रहे हैं ताकि ये ज्यादा से ज्यादा तादाद में मिल सकें और जिस ढंग से अभी तक ड्राइवर बच जाते थे वे आगे न बच सकें। सारे देशों में इस तरह गाड़ी चलाने से बहुत खराब घुसंटनाएँ हुई हैं और उसके लिए सक्त से सक्त कानून बनये गये हैं और हम भी उनसे पीछे नहीं रहना चाहते हैं। हमारे देश में नशाबंदी के बारे में ज्यादा प्रचार होता है और वहाँ ड्राइवरों के ऊपर भी यह चीज लागू होनी चाहिये।

MR. CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Telephone Directory for Punjab

-363. SHRI NIRANJAN SINGH TALIB : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Telephones Directory for Delhi is published every alternate year;

(b) whether it is also a fact that the English version of Telephone Directory for Punjab has not been published for the last five years; and

(c) if so, what are the reasons therefor and by when the English Directory is expected to be made available ?

THE MINISTER OF COMMUNICATIONS (SHRI S. D. SHARMA) : (a) i he Delhi Telephone Directory is scheduled to be published annually. However, the last directory was published in November 1974 (Issue May, 1974). There been delay due to various unavoidable factors. The next issue is likely to be publised by April/May this year. I

(b) and (c) The Circle Telephone

Directory in English, covering all Telephone Exchanges in the jurisdiction of North Western Circle including the State of Punjab) was published in 1971. A decision was taken in June 1973 to publish Directories on Divisional basis and not for the Circle as a whole. Exchange-wise directories were printed and distributed during 1973 and 1974 to individual Exchanges as and when these were either expanded or automatised. Divisional Directory for Chandigarh Division and the Directory for Amritsar Telephone system are ready and will soon distributed. The directories for other

Divisions are expected to be brought out by March/April 1976.

The delay in supply of the Directory in the N. W. Circle was due to various factors including shortage of paper, unsatisfactory performance of the printers, etc.

Durgapur Alloy Steel Plant

367. SHRI BIR CHANDRA DEB BURMAN:

SHRI KALYAN ROY :

Will the Minister of STEEL AND MINES be pleased to refer to answer to Starred Question 106 given in the Rajya Sabha on the 2nd May, 1975 and state :

(a) whether it is a fact that during the last two years the production of Durgapur Alloy Steel Plant is continuously increasing has become profit earning one ;

(b) if so, the details thereof till the end of 1975 and to what extent its installed capacity is being utilised ;

(c) whether Government propose to take early steps to expand its capacity; and